160

### Statement

Sl.No.	Name of the Company				Name of the Products	Value addition
1	2				3	4
1989	Pesticides					
1,	M/s. M.J. international	٠	•	٠	Karate 5% EC Fusilade Super 12.5% EC	35%
2.	M/s. Hoechst India Ltd		•		Illoxen	35.6%
3.	M/s. United Phosphorus .				Targa 10% EC	61%
4.	M/s. Rallis India Ltd				Sumi Alpha 5%	39%
5.	M/s. Arlabs Ltd				Isoprotiruron	70%
1990						
1.	M/s. Sandoz India Ltd.		,		Omite 50% EC	57.5%
2,	M/s. S.E. International.				NABU 20% EC	70.9%
3.	M/s. Rallis India Ltd.				Alpha Nephthyl Acetic Acid	100%.
	Pharmaceuticals					
1989						
1,	GIL Exports		4	,	Intravenous Fluids	30.34%
2.	Shrinivasa Cystine .				L-Cystine	33.9%
3.	Kal Labs. Ltd	•		٠	Prazecin Hcl, Timalol Maleate, Triamtorene, Ranitidine, Atenolol, Naproxen	Cimetidine, Nifedipine,
1990					Tavasor, Haptonett	
1.	Torrent Exports Pvt. Ltd.				Insulin Injections	34.89%
2.	Agni Labs Pvt, Ltd.		,		Salbutamol Sulphate Atenolol Nifedipine	26.64%.
3,	E. Merck India Ltd				Guaizulene Crystals	80.82%

# Products under Loan licence arrangement

## 779. SHRI H. HANUMANTHAPPA: SHRIMATI SATYA BAHIN:

Will the PRIME MINISTER be pleased to state:

(a) what are the names of products being manufactured under Loan Licence Arrangement by M/s. Glaxo, Hoechst, Fairdeal Corporation and German Remedies;

- (b) since when each Company is manufacturing these products under Loan Licence Arrangement and what is the price fixed for each under Price Control Order;
- (c) what was the total sales turnover of each Company during 1990-91 and what was the sales turn of activities of each under Loan Licence;
- (d) whether it is a fact that these products are based on imported bulk drugs and are being imported from their principals;

161

- (e) if so, what was the foreign exchange involvement of each Company during the last three years, year-wise on these activities; and
- (f) what are the names of products of each Company for which they are permitted to formulate from their own-produced bulk drugs?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FER-TILIZERS (SHRI CHINTA MOHAN): (a) These details are not available with this Ministry since approvals for manufacture under loan licence are being granted by the State Drug Controllers under the Drug & Cosmetics Act.

- (b), (d) and (e) Does not arise.
- (c) Information regarding total sales turnover for 90-91 is not readily available.
- (f) All companies are permitted to formulate from their own produced bulk drugs. These companies have been granted several approvals over the years for manufacture of bulk drugs. Therefore the time and labour involved in compiling this extensive data would not be commensurate with the results likely to be achieved.

### Withdrawal of Claim Notices

780. SHRI H. HANUMANTHAPPA Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that his Ministry have withdrawn certain claim notices issued against drug companies recently; and
- (b) if so, names of those companies and reasons for such action?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) No, Sir.

(b) Does not arise.

### Names of Drug Companies still to be Assessed

781. SHRI H. HANUMANTHAFPA: Will the PRIME MINISTER be pleased to state: 246 R. S. —6.

- (a) what are the names of drug companies involved in Supreme Court whose liabilities are still to be assessed for any certain period;;
   and
- (b) what is the price for which assessment is still to be made in each case and by when the assessment would be completed?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) and (b) Assessment of liabilities for the period 1-1-84 to August, 1987 is yet to be made in respect of the Labs. following companies involved in the Supreme

Court cases: —

- (0 M/s Cyanamid
- GD *UJB*. John Wyeth & M|s. Geoffrey Manners
- (iii) M/s Pfizer
- (iv) M|s. Taml Nadu Dadha
- (v) M|s. Anil Starch
- (vi) M|s. S. G. Pharmaceuticals
- (vii) M|s. France India & M|s. Griffon Labs.
- (viii) M/s. Ethnor

The liabilities will be computed soon after receipt of complete data from the concerned companies for which correspondence is already going on with them.

# Powers of Government under DPCO, 1987

- 782. SHRI H. HANUMANTHAPPA: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that under Provision 14 of DPCO, 1987 power to recover due amounts arisen the under has been taken by Government but power to utilise the recovered amount is omitted;
- (b) whether it is also a fact that under provision 15 power has been taken to recover the overcharged amount by Drug companies but no clause relating to utilisation of funds have been provided; and